IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 131/94 in   :   Dated of order: 25.1.95
OA 665/93

Dilip Lakhani and   :   Petitioners
Ram Swaroop Khande

V/s

Bhaskar Ghosh, Shekhar Kapoor) Respondents
and Vimla Mittla

None present for the Petitioners

Mr. S.S. Hasan   :   Counsel for respondent no. 3

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)
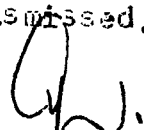
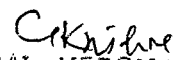Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

          We have gone through the records of the case carefully.
The petitioners' contention is that the respondents have not
cared to implement the judgment rendered by a Bench of this
Tribunal in OA no. 663/93 dated 23.6.94 in which a direction
was given to implement the same within a period of three months
and merely a letter was received by the petitioners vide an
order dated 26.9.94 that the matter is under consideration. The
direction issued by this Tribunal was to the effect that the
respondents shall consider the case of the petitioners in the
light of the scheme framed within a period of three months and
pass necessary orders in the matter of regularisation in
accordance with law. A further direction was also given/that in case
petitioners feel aggrieved, they shall be at liberty to file a
fresh OA. A communication at Annexure A-3 dated 26.9.94 indicates
that the grievances of the petitioners are being considered and
in the light of the amended scheme of 1994 and due consideration
in regard to their claims shall be made. The learned counsel for
respondent no. 3 have stated that the cases of the petitioners
have been duly considered and their cases are covered by the
scheme in question. The learned counsel for respondent no. 3 also
stated that the services of the petitioners shall be regularised
as per their seniority on availability of vacancy. In these

circumstances no case for contempt is made out. This petition is dismissed. Notices issued stand discharged.

(O.P. SHARMA)
MEMBER(A)

(GOPAL KRISHNA)
MEMBER(J)